

आयकर अपीलीय अधिकरण, "ए'न्यायपीठ, चेन्नई।
IN THE INCOME TAX APPELLATE TRIBUNAL
'A' BENCH: CHENNAI

श्री यस यस विश्वनेत्र रवि, न्यायिक सदस्य एवं श्री अमिताभ शुक्ला, लेखा सदस्य के समक्ष
BEFORE SHRI SS VISWANETHRA RAVI, JUDICIAL MEMBER AND
SHRI AMITABH SHUKLA, ACCOUNTANT MEMBER
आयकर अपील सं./ITA No.1329 /Chny/2024
निर्धारण वर्ष /Assessment Years:2018-19

Tamilnadu Civil Supplies Corporation
No.10, Thambusamy Road,
Kilpauk,
Chennai-600 010.
[PAN: AABCT0551H]

Asst.Commissioner of Income
Tax,
Company Circle-3(1),
Chennai.

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Assessee by

: Ms.Sonali & Shri S.P.Chidambaram,
Advocates.

प्रत्यर्थी की ओर से /Revenue by

: Shri G.Nantha Kumar, CIT

सुनवाई की तारीख/Date of Hearing

: 15.01.2025

घोषणा की तारीख /Date of Pronouncement

: 15.01.2025

आदेश / ORDER

PER AMITABH SHUKLA, A.M :

This appeal is filed against the order bearing DIN & Order No.ITBA/NFAC/S/250/2023-24/1062113132(1) dated 06.03.2024 of the Learned Commissioner of Income Tax [herein after "CIT(A), National Faceless Appeal Center[NFAC], Delhi, for the assessment years 2018-19. Through the aforesaid appeal the assessee has challenged order u/s 250 dated 06.03.2024 passed by NFAC, Delhi.

2.0 At the outset, the Ld. Counsel for the assessee has informed that the assessee has opted for VSVS scheme 2024 and hence would like to withdraw its appeal.

3.0 In view of the above, the appeal is dismissed as withdrawn.

4.0 In the result, the appeal of the assessee is dismissed.

Order pronounced on 15th, January-2025 at Chennai.

Sd/-

(यस यस विश्वनेत्र रवि)

(SS VISWANETHRA RAVI)

न्यायिक सदस्य / Judicial Member

चेन्नई/Chennai, दिनांक/Dated: 15th, January-2025.

KB/-

Sd/-

(श्री अमिताभ शुक्ला)

(AMITABH SHUKLA)

लेखा सदस्य /Accountant Member

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant

2. प्रत्यर्थी/Respondent

3. आयकर आयुक्त/CIT - Chennai

4. विभागीय प्रतिनिधि/DR

5. गार्ड फाईल/GF